

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3067

ANSWERED ON:29.11.2010

DEVELOPMENT OF SCs

Chinta Mohan Dr. ;Majumdar Shri Prasanta Kumar;Tirkey Shri Manohar;Vardhan Shri Harsh;Venugopal Shri P.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details regarding guidelines issued by Planning Commission regarding allocation of funds for development of Scheduled Castes (SCs) in every States;
- (b) the details regarding allocation and utilisation of these funds during the last three years, State-wise and year-wise;
- (c) whether the spirit of Special Component Plan is flouted by most State Governments;
- (d) if so, the details thereof;
- (e) whether the Government would table a white paper on the implementation of Special Component Plan during the Tenth Five Year Plan period; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

- (a) The Planning Commission had issued revised guidelines for formulation, implementation and monitoring of Scheduled Castes Sub Plan(SCSP) to State/UT Governments in 2005, wherein the emphasis has been, inter-alia, laid on: i). Earmarking of funds for SCSP from total State Plan outlay at least in proportion of Scheduled Caste(SC) population to the total population of State/UT; and ii). SCSP funds should be non-divertible;
- (b) As informed by Planning Commission, the details of allocation and utilisation of these funds in the States/UTs during last three years are given in the Statement.
- (c) to (f): The State Governments are generally earmarking funds under Scheduled Caste Sub Plan, which is an umbrella strategy for development of Scheduled Castes. The Government is aware that there are structural problems in implementation of the extant guidelines and has accordingly constituted a Task force under the chairmanship of Member, Planning Commission to reexamine and revise the extant Guidelines.